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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Review Application No. 9/97

in
Original Application No. 1443/93

DATE OF ORDER : 13-02-1997.

Between :-

... Applicant

And

1. The Collector, Central Excise,
Basheerbagh, Hyd.
2. The Union of India, rep. by its
Secretary, M/o Finance,
Department of Revenue,
New Delhi.

... Respondents

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Counsel for the applicant : Shri R. Briz Mohan Singh

Counsel for the Respondents : Shri N.V. Ramana, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard

None for the applicant. *Shri V.Rajeshwar Rao for*
Shri N.V.Ramana, standing counsel for respondents.

2. The R.A. is filed by the applicant in the O.A. for review of the judgement in the C.A. dt.29-11-96. The O.A. was dismissed for latches. The main contention of the applicant in this R.A. is that ~~she had come~~ ^{approached} in time by filing the O.A. within one year from the date of the impugned order of showing her seniority and hence the applicant submits that she has approached this forum in time and hence dismissing the O.A. on latches is an error. This is a point which was elaborately considered in the judgement in page-3 and 4 of the judgement. It has been clearly stated that we consider this case as time barred even though the seniority list was issued in 1992. The same point cannot be re-agitated in the Review Application. We see no apparent error in the judgement.

3. It is also to be mentioned that even at the time of hearing of the O.A., neither the applicant nor her counsel ~~is~~ ^{was} present. In view of the ~~fact~~ we see no reason to review the order in the O.A. Accordingly R.A. is dismissed. No costs.

R.S
(B.S.JAI PARAMESHWAR)
Member (J)

13/2/97

R.R
(R.RANGARAJAN)
Member (A)

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Dated: 13th February, 1997.

Dictated in Open Court.

19.2.97
D.R (J)